GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2028 TO BE ANSWERED ON 03.03.2020

Funds for Beneficiaries under PMAY

†2028. DR. VIRENDRA KUMAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has provided funds for the beneficiaries of Pradhan Mantri Awas Yojana (PMAY) to the State Governments but the State Governments have not provided this amount to the beneficiaries;
- (b) if so, the number of such States identified by the Union Government; and
- (c) the guidelines issued by the Union Government to such States so that the beneficiaries may receive the amount at the earliest under the said Yojana, State-wise?

ANSWER MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR)

(a) to (c): To achieve the objective of "Housing for All" by 2022, the Government is implementing Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) w.e.f. 1st April, 2016 in rural areas and Pradhan Mantri Awaas Yojana Urban (PMAY-U) since 25th June, 2015 in urban areas of the country.

The Central Assistance under under PMAY is released to beneficiaries through State Government/Union Territories. As on 24.02.2020, Central assistance amounting to Rs. 44,785 crore have been released under PMAY-U and a total of Rs. 96,870 crore has been released under PMAY-G.

The State of Telangana had been allocated a total target of 70,674 houses for the financial years 2016-17 and 2017-18 under PMAY-G and accordingly, an amount of Rs. 19078.865 lakh was also released for this purpose. However, the State of Telangana has not started implementation of PMAY-G in the state till date. Therefore, the State Govt. of Telangana has been requested to refund the amount with due interest.

As per the PMAY-G guidelines issued under Framework for Implementation, if a State does not transfer the Central funds received in the State Consolidated Funds within 15 days of transfer, then they are liable for a 12% interest per annum on the amount of Central Share. Next installment of the Central Share is not released until and unless corresponding matching State Share is not released by the respective State.
